

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 640/99

New Delhi this the 4th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastry, Member (A)

Shri Bhagwati Prasad Sharma
Superintendent,
E/M Grade II of 1063
G.R.E.F.

...Applicant

(By Advocate: Shri V.K. Malhotra)

Versus

1. Union of India,
through Secretary,
Ministry of Surface Transport
Sena Bhawan, New Delhi- 110001
2. Director General,
Border Roads, HQ PO Kashmir
House, New Delhi-110011
3. Officiating Record Officer,
GREF DIGHI CAMP
Pune-411015.

...Respondents

(By Advocate: Shri Gajender Giri)

ORDER (Oral)

By Reddy, J.-

Learned counsel for applicant requests to withdraw the O.A., as it is objected by the learned counsel for respondents that this Tribunal has no jurisdiction to entertain the application in view of the judgment of the Hon'ble Supreme Court in Special Leave Petition (Civil) No. 8096 of 1995 in Union of India & Another Vs. Smt. Vidyawati where it was held that the G.R.E.F. employees cannot move the Tribunal, as the Tribunal has no jurisdiction with regard to the members of the G.R.E.F.

VA

2. The O.A. is, therefore, dismissed as withdrawn. ~~with~~ liberty, however, is granted to the applicant to move the High Court for appropriate relief if the applicant so desires.

Issue Dasti order.

Shanta S.
(Mrs. Shanta Shastry)
Member(A)

Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.